

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH AT ALLAHABAD.

Allahabad this the day 23rd April 1997.

ORIGINAL APPLICATION NO. 270 OF 1997.

CORAM : Hon'ble Dr. R.K. Saxena, Member-J
Hon'ble Mr. D.S. Baweja, Member-A

1. Union of India
through Chief General Manager (T)
East U.P. Circle, Lucknow.
2. Divisional Engineer (T)
Mirzapur.
3. Sub Divisional Officer (T)
Mirzapur.
(By Advocate Shri Amit Sthalekar) Petitioner
Versus
1. Jai Shankar Prasad, S/o Shri Girja Prasad,
C/o Hind Mazdoor Sabha U.P. 140/32 Jahanstaonganj,
Allahabad.
2. Presiding Officer,
Central Industrial Tribunal-cum-Labour Court,
Kanpur.
(By Advocate Shri) Respondent

ORDER (ORAL)

By Hon'ble Dr. R.K. Saxena, Member-J

1. This petition has been filed challenging the award dated 19.6.1996 given by the respondent no. 2 Presiding Officer, Central Industrial

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Tribunal-cum-Labour Court, Kanpur. The contention of the applicants is that the award was given on the ground that the respondent no. 2 exercised jurisdiction which was not vested ⁱⁿ upon him. 2

2. The question again arises whether this Tribunal has got jurisdiction to entertain such a petition. In the case L. Chandra Kumar Versus U.O.I & others 1997 Volume 3 Judgment Today Page 589, the same issue was raised before the Hon'ble Supreme Court wherein it was held that this Tribunal cannot exercise jurisdiction over the Labour Court ~~on~~ the authorities created under Labour law. In view of this legal position, this Original Application is not maintainable and is dismissed.

D. B. Hegde
MEMBER (A)

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MEMBER (J)

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